HIGH COURT OF DELHI AT NEW DELHI

No. 134/Rules/DHC

Dated: 14.05.2025

PRACTICE DIRECTIONS

In compliance with the directions of the Hon'ble Supreme Court in order dated 22.04.2025 passed in Suo Motu Writ Petition (C) No. 7 of 2024 in Re "*Compensation amounts deposited with Motor Accident Claims Tribunals and Labour Courts*", Hon'ble the Chief Justice has been pleased to issue following practice directions for compliance by all concerned:-

1. (a) While filing claim petitions under the Motor Vehicles Act 1988, following particulars shall be incorporated:

(i) Names and addresses (local and permanent) of the injured persons or the owners of the damaged property, as the case may be, their Aadhar and PAN details and email-id, if any; and

(ii) Names and addresses (local and permanent) of all the legal representatives of the deceased victim of the accident who are claiming compensation, their Aadhar and PAN details and email-id, if any;

(b) If the aforesaid details are not furnished, the registration of the application should not be refused on that ground, but Motor Accident Claims Tribunal at the time of issuing notice may direct the applicant(s) to furnish the information and make the issue of the notice subject to making compliance;

(c) While passing an interim or final order of grant of compensation, the Motor Accident Claims Tribunals shall call upon the person or persons held entitled to receive compensation, to produce their bank account details along with either a certificate of the banker giving all details of the bank account of the person or persons entitled to receive the compensation including IFS Code, or a copy of a cancelled cheque of the bank account. The Tribunal shall call upon the claimants to produce the documents within a specified reasonable time;

(d) A further direction shall be issued to the persons entitled to receive compensation to keep on updating information regarding the bank accounts, email id, in case there is any change;

(e) In the event a consent award or consent order is made, the Motor Accident Claims Tribunals may direct the deposit of the compensation amount ordered to be released to the claimants directly to the bank accounts of the persons held entitled to receive compensation. However, the consent terms must contain all relevant account details of the persons entitled to compensation in accordance with clause (c) above. The account details can also be incorporated in the order passed for the disbursement of the amount on the basis of a compromise between the parties. In case of compromise before the Lok Adalats, the Motor Accident Claims Tribunal, on the basis of the settlement, shall pass a consequential order in the above terms;

(f) It shall be the duty of the learned Judges presiding over the Motor Accident Claims Tribunals to verify from the certificate issued by the banker and ascertain whether the account is of the persons held entitled to receive compensation;

(g) The Motor Accident Claims Tribunals, while passing orders of withdrawal/disbursement shall in the ordinary course, pass an order of transfer of the requisite amounts directly to the bank account of the person/s entitled to receive compensation as per the account details furnished. If there is a long gap between the date of furnishing the account details and the date of filing application for withdrawal of the amount, the Tribunal will be well advised to get fresh account details of the claimants;

(h) Whenever the Motor Accident Claims Tribunals passes an order of deposit of compensation amount with the Tribunal, there shall be a direction issued to invest the amounts to be deposited in fixed deposit with any nationalised bank and the fixed deposit shall be with the standing instructions to the bank to renew the same after periodical intervals till further orders are passed by the Tribunal.

2. All the Motor Accident Claims Tribunals shall initiate a drive to ascertain the whereabouts of the persons who have been held to be entitled to receive compensation, but have not taken the same. This shall be done by taking the assistance of the District Legal Services Authorities and para-legal volunteers.

These Practice Directions shall come into force immediately.

By Order

Sd/-(ARUN BHARDWAJ) REGISTRAR GENERAL#